

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 220A
CP-64/ND/2024

IN THE MATTER OF:

Shabina Fatima

... **Applicant/Petitioner**

Versus

**Vrise Natural and Organic Cosmetic
Products Pvt. Ltd.**

... **Respondent**

Under Section: 241(1), 242(4)

Order delivered on 07.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : None

For the Respondent : Adv. Kushagra Singhraj for Sandeep Bisht

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Petitioner, despite repeated calls. No one represented the Petitioner even on 05.04.2024. In such situation we dismissed the petition for default. Nevertheless, the stand taken by the Ld. Counsel for the Respondent No. 2, 3 & 4 that the matter was supposed to be listed not today but on 07.06.2024. In view of the stand taken by Ld. Counsel for the aforementioned Respondents, the hearing is deferred to 07.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)